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Government of India
Ministry of Finance
Department of Revenue
(Central Board of Direct Taxes)

No..68.../2015

NOTIFICATION

New Delhi, the 13th August, 2015.

S.O………(E)- In exercise of the powers conferred by clause (46) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies for the purposes of the said clause, "Kerala Shops and Commercial Establishments Workers' Welfare Fund Board", a Board established under the Kerala Shops and Commercial Establishments Workers' Welfare Fund Act, 2006 (Act 24 of 2006) in respect of the following specified income arising to the Board, namely:-

(a) amount received in the Fund as established under section 3 of Kerala Shops and Commercial Establishments Workers' Welfare Fund Act, 2006;
(b) amount of interest income earned on bank deposits.

2. This notification shall be deemed to have been applied for the financial years 2013-2014, 2014-2015 and shall be applicable for the financial years 2015-2016, 2016-2017 and 2017-2018.

3. This notification shall be effective subject to the condition, namely: -

(a) that the Kerala Shops and Commercial Establishments Workers' Welfare Fund Board does not engage in any commercial activity;
(b) that the activities and the nature of the specified income of the Kerala Shops and Commercial Establishments Workers' Welfare Fund Board remain unchanged throughout the financial years; and
(c) that the Kerala Shops and Commercial Establishments Workers' Welfare Fund Board files return of income in accordance with the provision of clause (g) of sub-section (4C) of section 139 of the Income-tax Act, 1961.

[F.No.196/18/2014-ITA-I]

Deepshikha

DEEPSHIKHA SHARMA
Director to the Government of India

To

The Manager,
Government of India Press,
Mayapuri Press,
New Delhi.